

Rep. by Act No. 56 of 1974, S. 2 & Sch. I.

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT ACT, 1965

No. 6 OF 1965

[29th March, 1965]

An Act further to amend the Industries (Development and Regulation) Act, 1951.

BE it enacted by Parliament in the Sixteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Industries (Development and Regulation) Amendment Act, 1965.

Amendment of section 18A. 2. In section 18A of the Industries (Development and Regulation) Act, 1951, for the proviso to sub-section (2), the following proviso 65 of 1951 shall be substituted, namely:—

“Provided that if the Central Government is of opinion that it is expedient in the public interest that any such notified order should continue to have effect after the expiry of the period of five years aforesaid, it may from time to time issue directions for such continuance for such period, not exceeding two years at a time, as may be specified in the direction, so however that the total period of such continuance (after the expiry of the said period of five years) does not exceed ten years; and where any such direction is issued, a copy thereof shall be laid, as soon as may be, before both Houses of Parliament.”